# GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI DEPARTMENT OF DRINKING WATER & SANITATION

### RAJYA SABHA UNSTARRED QUESTION NO- 89

ANSWERED ON 01.12.2025

### FINANCIAL IRREGULARITIES AND POOR QUALITY OF WORKS UNDER JJM

#### 89. SHRI JAVED ALI KHAN:

Will the Minister of JAL SHAKTI be pleased to state:

- (a) details of number of complaints received regarding financial irregularities and poor quality of works under Jal Jeevan Mission (JJM) during the last three years and the current year till date, State-wise and year-wise;
- (b) details of number of officials, contractors and third-party inspection agencies (TPIAs)against whom action has been taken so far, State-wise and year-wise;
- (c) whether highest number of more than 14000 complaints have been received from the State of Uttar Pradesh alone which is 85 per cent of the total complaints received against financial irregularities and poor quality of works under JJM; and
- (d) if so, the details thereof, district-wise?

#### **ANSWER**

# MINISTER OF STATE FOR JAL SHAKTI (SHRI V. SOMANNA)

- (a) and (b) As per the data reported by 32 States/ UTs, a total of 17,036 complaints have been received by States/ UTs from different sources such as media reports, suo-moto cognizance, references from public representatives, citizens, grievance portal, etc. regarding financial irregularities and poor quality of works under Jal Jeevan Mission (JJM). As reported by the States/ UTs, action has been taken against 621 Departmental Officials, 969 contractors, and 153 Third Party Inspection Agencies (TPIAs). The State-wise details of complaints received by them and action taken against officials, contractors and third-party agencies are **annexed.** 
  - (c) and (d) Yes. As reported by the states, Uttar Pradesh has reported highest number of complaints which constitutes approx. 84% of the total complaints received against financial irregularities and poor quality of works under JJM. The state of Uttar Pradesh has reported that it initiated enquiries in all 14,264 complaints received from various channels including suo moto cognizance and the report has been submitted in 14,212 cases while the enquiry is under process in 52 cases. The state has further reported that against these complaints, action was taken in 434 cases which involves 171 Department level officials, 120 contractors and 143 TPIAs, while remaining complaints have either been addressed or found irrelevant.

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## Annex referred in the reply to part (a) and (b) of Rajya Sabha Unstarred Question No. 89 answered on 01.12.2025

Sr.no.	State/ UT	Total no. of complaints	No. of Dept. officials against whom action taken	No. of contractors against whom action has been taken	No. of TPIA against whom action has been taken
1	A & N Islands	0	0	0	0
2	Andhra Pradesh	0	0	0	0
3	Arunachal Pradesh	0	0	0	0
4	Assam	1,236	17	4	3
5	Bihar	0	0	0	0
6	Chhattisgarh	283	2	5	1
7	DD&DNH	0	0	0	0
8	Goa	0	0	0	0
9	Gujarat	1	12	112	0
10	Haryana	4	11	0	0
11	Himachal Pradesh	2	0	0	0
12	Jharkhand	8	26	2	3
13	Karnataka	169	9	99	1
14	Kerala	25	1	1	0
15	Ladakh	1	1	0	0
16	Lakshadweep	0	0	0	0
17	Madhya Pradesh	37	151	9	0
18	Maharashtra	154	1	5	0
19	Manipur	19	4	39	0
20	Meghalaya	8	3	0	0
21	Mizoram	1	0	0	0
22	Odisha	4	0	1	0
23	Puducherry	0	0	0	0
24	Punjab	3	2	0	0
25	Rajasthan	183	170	53	2
26	Sikkim	0	0	0	0
27	Tamil Nadu	45	5	2	0
28	Telangana	0	0	0	0
29	Tripura	376	0	376	0
30	Uttar Pradesh	14,264	171	119	143
31	Uttarakhand	40	35	0	0
32	West Bengal	173	0	142	0
Total		17,036	621	969	153